Annexure

Name of the corpoarte debtor: Consolidated Lavasa Corpoartion Limited

Date of commencemnet of CIRP 30 th August 2018

List of Creditors as on 21st July 2025

List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors)

SI.No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted A	Amount of claim under verification	Remarks if any,
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party	% voting share in CoC , if applicable		may be set on			
1	Union Bank of India (including claims of Corporation Bank which is now amalgamated with Union Bank of India)	14-09-2018	7,22,09,30,740	7,22,09,30,740	Financial Claim	7,22,09,30,740	2,13,48,69,88	14 No	12.54%	-	-	-	-	• Verified amount includes Corporate Guarantee towards Warasagon Asset Maintenance Ltd (WAM), of INR 40,95,911,142. The financial creditors of VAMM, are also financial creditors of LC on account of vordapping claims arising from invocation of corporate guarantees issued by LC. In respect of the financial debt owed by WAMM. to the relevant financial creditors. To avoid doubte counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CCC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
2	Phoenix Asset Reconstruction Company Put. Ltd.	14-09-2018	6,56,26,68,048	6,56,26,68,048	Financial Claim	6,56,26,68,048	89,38,91,92	7 No	11.40%	-	-		-	Verified amount includes Corporate Guarantee towards Warasagon Asset Maintenance Ltd (WAML) of INR 2.82.586.54.34. The financial creditors of WAML are also financial creditors of LCL on account of overlepting claims arising from innocation of corporate guarantees issued by LCL in respect of the Watch 2.00 and will be referred financial creditors. To avoid double counting and given that the financial dobt is in respect of the same underlying loam, as was discussed in the first meeting of the Consolidated LCL CCC held on March 03, 2000, the claims with respect to such financial creditors specifically pertaining to the overlapping financial dobt has been calculated as on the insolvency commencement date of LCL. Verified amount includes Corporate Guarantee towards Warasagon Power supply Ltd (WPSL), 3,04.28,11,778 The financial creditors of WPSL are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial dobt over by WPSL to the relevant financial creditors. To avoid double counting and given that the financial dobt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2000, the claims with respect to such financial creditors specifically pertaining to the overlapping financial dobt has been calculated as on the insolvency commencement date of LCL.
3		14-09-2018	6,06,94,78,245	6,06,94,78,245	Financial Claim	6,06,94,78,245	-	No	10.54%	-	-	-	-	-
-	India Ltd (ARCIL)	44.00.0040	0.04.00.70.740	5 00 00 00 050	Figure 114 Oleter	5 00 00 00 05	F 40 04 07 F0	E N.	0.05%			67,15,87,693		
4	Bank of India Axis Bank Limited	14-09-2018 14-09-2018	6,34,09,73,743 12,66,81,00,000	5,66,93,86,050 5,11,22,00,000	Financial Claim Financial Claim	5,66,93,86,050 5,11,22,00,000	5,16,91,27,53 2,58,88,32,78	is No	9.85% 8.88%	-	-	7,55,59,00,000		• Verified amount includes Corporate Guarantee towards Warasagon Asset Maintenance Ltd (WAML) of INR 1,52,18,98,502. The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid doubte counting and given that the financial debt is in respect of the same underlying dan, as was desired in the first meeting of the Considiated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
5														"Verified amount includes Bank Guarantee issued to Lavasa Corporation Limited as sublimit of the term loan amounting to the X.9.28.77.46.00 (LCL limits were earmarked to the center of IRR 2 acres) was later can-exu and unfaredered in name of Dasse Convention Center Limited (PCC). This claim has previously been verified and admitted as a financial debt in LCL by the RP in the standalone CIRP of LCL. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL. CCC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has beer calculated as on the insolvency commencement date of LCL. "Verified amount includes INR 39,12,73,451 pertaining to Land Parcel mortgage by LCL towards (i) Term Loan facility availed by Lavasa Hotels of INR 2,52,24,875 (ii) NCD availed
6	Central Bank of India	12-09-2018	5,07,38,36,653	5,07,38,36,653	Financial Claim	5,07,38,36,653	1,36,00,73,04	4 No	8.81%	-	-	-	-	htt LECT_ct_MB_36.04.8.758. Weffeld amount includes Corporate Guarantee towards Warasagon Asset Maintenance Ltd (WAML) of INR 2.14.51,72.329 The financial creditors of WAML are also financial creditors of Ltd. on account of overlapping claims arising from invocation of corporate guarantees issued by Ltd. in respect of the financial debt owed by WAML to the relevant creditors of Ltd. on account of overlapping claims arising from invocation of corporate guarantees issued by Ltd. in respect of the financial debt owed by WAML to the relevant creditors of the second by the control of the second by the control of the corporate guarantees issued by Ltd. in respect of the financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of Ltd.
														Verified amount includes Corporate Guarantee towards Dasve Retail Limited ("DRL") of INR 20,85,16236. The financial creditors of DRL are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by DRL to the relevant financial creditors. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
7	Punjab National Bank (including claims of Oriental Bank of Commerce which is now amalgamated with Union Bank of India)	12-09-2018	4,98,03,14,152	4,98,02,27,182	Financial Claim	4,98,02,27,182	2,98,91,53,47	'5 No	8.65%	-	-	86,970	-	
8	Asset Care Reconstruction Enterprise Ltd. (ACRE)		3,96,32,17,165	3,76,00,98,212		3,76,00,98,212	2,07,80,33,73	15 No	6.53%	-	-	20,31,18,953	-	Avertified amount includes IRR 1801.61.800 pertaining to Land parcels mortgaged by LCL for Term Loan facility availed by HFEL. *Pursuant to Intendent vide email from ACRE dated November 15, 2019 and Assignment agreement entered between The Jammu & Kashmir Bank Ltd and ACRE dated October 29,2018 the amount of INR 188.52 crores claimed by J&K under form C dated December 31, 2018 stands transferred to ACRE.
9	Indian Bank (erstwhile Allahabad Bank, which is now amalgamated	12-09-2018	3,15,29,97,678	3,15,29,97,678	Financial Claim	3,15,29,97,678	-	No	5.48%	-	-	-	-	 Verified amount includes Corporate Guarantee towards Warasagon Asset Maintenance Ltd (WAML) of INR 3,15,29,97,677.93
10	with Allahabad Bank) State Bank of India	14-09-2018	1,96,24,60,245	1,95,20,83,778	Financial Claim	1,95,20,83,778	1,31,19,45,21	4 No	3.39%	-	-	1.03.76.467	-	
11	Edelweiss Asset Reconstruction Company Ltd	14-09-2018	1,48,70,28,119	1,48,70,28,119	Financial Claim	1,48,70,28,119	92,79,27,17	3 No	2.58%	-	-	1,00,10,401	-	Vertified amount includes Corporate Guizanties towards Warsaspon Asset Maintenance Ltd (WAML of NR 55 91.00 946 30. The financial creditors of WAML are also financial creditors of LCL on account of overdapping claims arising from invocation of corporate guizantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid doubte counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Conscidated LCL COC held on March 03, 2020. The claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
13	Bank of Baroda Karnataka Bank Ltd	14-09-2018 12-09-2018	1,04,78,91,433 67,47,17,042	1,04,78,63,433 67,44,64,448	Financial Claim Financial Claim	1,04,78,63,433 67,44,64,448	61,05,64,87 19,43,19,28		1.82% 1.17%	-	-	28,000 2,52,594	-	-Verified amount includes Corporate Guarantee towards Warssagon Asset Maintenance Ltd (WAML of INR 42.67.18.439.71. The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial celtowed by WAML to the relevant financial creditors. To avoid doubte counting and given that the financial credit debt is in respect of the same underlying loan, as was diesen in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL
		Total	61,20,46,13,264	52,76,32,62,586		52,76,32,62,586	20,25,87,38,93	11	91.66%			8,44,13,50,678		•

Note: vide an order dated February 26, 2020, Hom'ble NCLT directed the consolidation of the coporate insolvency resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution process. Further, Mr. Shallesh Verma has been appointed as the resolution

Note: On 18th Feb'25 SSG Investment Holding India I Limited and India Opportunities II Pte. Limited withdrew their claim and shared NOC to that effect. Their admited claim was INR 192.29 Cr and INR 68.89 Cr.